

[Shrimati Indira Gandhi]

Protection Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1601 in Gazette of India dated the 30th October, 1971, under 2 sub-section (4) of section 30 of the Atomic Energy Act, 1962. [Placed in Library. See No. LT-1090/71]

REVIEWS & ANNUAL REPORTS OF SAMBHAR SALTS LTD. HINDUSTAN SALTS LTD.

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the period from 1st October, 1969 to 30th September, 1970.
- (ii) Annual Report of the Sambhar Salts limited, Jaipur, for the period from 1st October, 1969 to 30th September, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1091/71]

- (2) (i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur for the period from 1st October, 1969 to 30th September, 1970.
- (ii) Annual Report of the Hindustan Salts limited, Jaipur, for the period from 1st October 1969 to 30st September, 1970 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1092/71]

REPORT OF CSIR ENQUIRY COMMITTEE

THE MINISTER OF PLANNING AND MINISTER OF DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): I beg to lay on the Table a copy of the Report (Part II) of Committee of Enquiry (Council of Scientific and Industrial Research) (Hindi and English versions). [Placed in Library. See No. LT-1093/71]

NOTIFICATIONS UNDER INDIAN TELEGRAPH ACT

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (5) of sec. 7 of the Indian Telegraph Act, 1885 :—

- (1) The Indian Telegraph (Tenth Amendment) Rules, 1971 published in Notification No. G. S. R. 1144 in Gazette of India dated the 7th August, 1971. [Placed in Library. See No. LT-1094/71]
- (2) The Indian Telegraph (Eleventh Amendment) Rules, 1971 published in Notification No. G. S. R. 1145 in Gazette of India dated the 7th August, 1971. [Placed in Library. See No. LT-1095/71]
- (3) The Indian Telegraph (Fourteenth Amendment) Rules, 1971 published in Notification No. G. S. R. 1419 in Gazette of India dated the 22nd September, 1971. [Placed in Library. See No. LT-1096/71]

PUNJAB ORDINANCES UNDER CONSTITUTION OF INDIA AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table :

- (1) A copy each of the following Punjab Ordinances under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 15th June, 1971 issued by the President in relation to the State of Punjab :—
  - (i) The Punjab Entertainments Duty (Amendment) Ordinance, 1971 (No. 1 of 1971) promulgated by the Governor of punjab on the 10th November, 1971.
  - (ii) The Punjab Passengers and Goods Taxation (Amendment) Ordinance, 1971 (No. 2 of 1971) promulgated by the Governor of Punjab on the 10th November, 1971.

(iii) The Indian Stamp (Punjab Amendment) Ordinance, 1971 (No. 3 of 1971) promulgated by the Governor of Punjab on the 10th November, 1971.

(iv) The Punjab General Sales Tax (Amendment) Ordinance, 1971 (No. 4 of 1971) promulgated by the Governor of Punjab on the 13th November, 1971.

[Placed in Library. See No. LT—1097/71]

(2) A Statement (Hindi and English versions) explaining the reasons as to why the version of the above Ordinances is not being laid on the Table.

[Placed in Library. See No. LT—1098/71]

**BORDER SECURITY FORCE (AMENDMENT) RULES  
AND NOTIFICATION UNDER BORDER SECURITY  
FORCE ACT**

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS AND  
IN THE DEPARTMENT OF PERSONNEL  
(SHRI RAM NIWAS MIRDHA): I beg to  
lay on the Table—

(1) A copy of the Border Security Force (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 4034 in Gazette of India dated the 21st October, 1971, under sub-section (3) of section 141 of the Border Security Force Act, 1968. [Placed in Library. See No. LT—1099/71]

(2) A copy of Notification No. S. O. 3621 (Hindi and English versions) published in Gazette of India dated the 9th October, 1971, under sub-section (3) of section 139 of the Border Security Force Act, 1968. [Placed in Library. See No. LT—1100/71]

**NOTIFICATION UNDER ESSENTIAL  
COMMODITIES ACT**

THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRIAL DEVELOP-  
MENT (SHRI GHANSHYAM OZA): I beg  
to lay on the Table a copy of Notification  
No. S. O. 5323 (Hindi and English versions)  
published in Gazette of India dated the 4th

September, 1971, under sub-section (1) of section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—1101/71]

12.30 hrs.

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**SEVENTH REPORT**

SHRI G. G. SWELL: (Autonomous Dis-  
tricts): I present the Seventh Report of the  
Committee on private Members' Bills and  
Resolutions.

श्री बिसुत्ति मिश्र (मोतीहारी): अध्यक्ष  
महोदय, मुझे इस पर ऐतराज करना है। मेरा  
एक नोन-आफिशिएल बिल था.....

अध्यक्ष महोदय: माननीय सदस्य को  
मैंने कई दफे कहा है कि इस तरह से बीच में  
मत बोला करे।

श्री बिसुत्ति मिश्र: मेरा नोन-आफिशिएल  
बिल था जिसे कि कमेटी ने रिजेक्ट कर दिया।  
मैं चाहता हूँ कि वह हाउस के सामने आये  
और हाउस उस पर फैसला करे कि मेरा नोन-  
आफिशिएल बिल कहा तक जायज है अथवा  
कहा तक नाजायज है।

12.31 hrs.

**STATEMENT RE. DECLARATION OF  
EMERGENCY IN PAKISTAN AND SITU-  
ATION ON INDIA-PAKISTAN BORDER**

THE PRIME MINISTER, MINISTER  
OF ATOMIC ENERGY, MINISTER OF  
ELECTRONICS, MINISTER OF HOME  
AFFAIRS AND MINISTER OF INFOR-  
MATION AND BROADCASTING (SHRI-  
MATI INDIRA GANDHI): The House is  
aware of the announcement made by President  
Yahya Khan yesterday declaring a State of  
Emergency throughout Pakistan. This decla-  
ration is the climax of his efforts to divert  
the attention of the world from Bangla Desh  
and to put the blame on us for a situation  
which he himself has created. Such a decla-  
ration by a military regime, which has  
been waging war on the people of Bangla